

28

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 1409/1996

DATE OF ORDER : 23-09-1997.

Between :-

L. Revindra Kumar

... Applicant

And

1. Chief Personnel Officer,  
SC Rlys, Rail Nilayam,  
Sec'bad.
2. Sr. Divisional Personnel Officer,  
SC Rlys, Vijayawada Division,  
Vijayawada, Krishna District.
3. General Manager,  
SC Rlys, Rail Nilayam,  
Sec'bad.

... Respondents

--- --- ---

Counsel for the Applicant : Shri M.C. Jacob

Counsel for the Respondents : Shri C.V. Malla Reddy, SC for Rlys

--- --- ---

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

--- --- ---



... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

-- -- --

Heard Sri M.C.Jacob, counsel for the applicant and Sri C.V.Malle Reddy, learned standing counsel for the respondents.

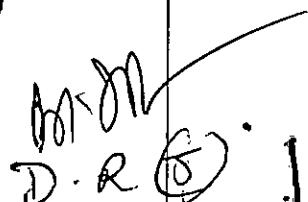
2. This O.A. is filed for ~~fix~~ a direction to the respondents to fix the pay of the applicant in accordance with Rule 1313 of the Indian Railway Establishment Code Vol.II consequent upon his transfer from Bavanagar division of Western Railway to South Central Railway on and from 23-9-91 as directed in the case of applicants in OA No. 1252/94 on the file of the Hon'ble C.A.T., Hyderabad Bench with all consequential benefits including arrears from the date of request transfer after declaring the proceedings of the first respondent No.P/EST/535/Vol.14 dt.2.10.91 fixing the pay of the applicant at Rs.1,560/- instead of at Rs.1,850/- in scale Rs.1200-2040 as illegal, arbitrary and violative of Article 14 and 16 of the Constitution of India.

3. The learned counsel for the respondents now submits that letter No.8/1.524/VI/5/Optg.Branch dt.24-1-97 (this memorandum is taken on record), whereby the relief asked for in this O.A. has been complied with already. In view of this, the standing counsel for respondents submits that the OA may be disposed of as having become infructuous. The learned counsel for the applicant submits that in case if there is any further grievance in this connection, he may be allowed to approach this Tribunal in accordance with the rules.



4. In view of the above, the O.A. is disposed of as having become infructuous with a liberty to the applicant to approach this Tribunal for redressal of his grievance. No costs.

  
(R. RANGARAJAN)  
Member (A)

  
D. R. (S)

Dated: 23rd September, 1997.  
Dictated in Open Court.

av1/

Copy to :-

1. The Chief Personnel Officer, South Central Railways, Rail Nilayam, Secunderabad.
2. The Senior Divisional Personnel Officer, South Central Railways, Vijayawada Division, Vijayawada Krishna Dist.
3. The General Manager, South Central Railways, Rail Nilayam, Sec'bad
4. One Copy to Mr. M.C.Jacob Advocate CAT. Hyd.
5. One Copy to Mr. C.VMalla Reddy S C for Rlys. CAT. Hyd
6. One Copy to The D.R(A).
7. One Duplicate Copy.

Upr.

7/10/1997  
7  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M (J)

Dated: 23-9-97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in.

O.A.NO.

1409/96

Admitted and Interim Directions  
Issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

